

The Repealing and Amending Bill, 2025 - Introduced

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, Sir, with your kind permission, I rise to move for leave to introduce a Bill to repeal certain enactments and to amend certain other enactments.

HON. CHAIRPERSON: Motion moved:

That leave be granted to introduce a Bill to repeal certain enactments and to amend certain other enactments.

Dr. T. Sumathy Ji Not present.

Shri N. K. Premachandran Ji.

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I am not objecting to the Bill. My point is that all these four Bills are being circulated just now in the Supplementary List of Business. If you examine Rule 72(2), it is the legitimate demand of a Member of the House to oppose the introduction of the Bill.

Unfortunately, the Bill is circulated yesterday in the night, that too in the late night and today morning. When the Bill is being circulated in such a way, I would like to point out that a specific direction is there - Direction 19B. By virtue of Direction 19B of the hon. Speaker, it is mandatory that the Bill has to be circulated two days before the date of introduction of the Bill. That is a mandatory provision. I do admit the fact that the Speaker has every right to abandon it or every right to exempt it. But the point is that the Members are getting an opportunity by virtue of sub-clause 2 of Rule 72, to oppose the introduction of the Bill when the Bill is being introduced. Today in the afternoon, just half-an-hour before, the Supplementary List of Business is put on the website. So, how are the Members going to get an opportunity to oppose the introduction of the Bill without going into the contents of the Bill? This is number one.

Also, the list is not being circulated, agenda is not being circulated. So, my point is that it is not fair on the part of the Government to bring all these Bills and getting it introduced. It is bulldozing of the legislation, and the Members' rights are being taken away. Parliament cannot be taken for granted. The Government can very well introduce the Bill tomorrow. We are ready to oppose and we can very well state the reasons. It is because the legislative competence of the Bill has to be challenged. If we want to challenge the legislative competence of the Bill, we should have some homework, we have to go through the Bill. But unfortunately, we are not getting an opportunity to go through the contents of the Bill.

HON. CHAIRPERSON: Yes, Sir. I heard you.

SHRI N. K. PREMACHANDRAN: Just coming to the House and introducing it, it is quietly bulldozing of the legislation. That may not be allowed.

डॉ. निशिकान्त दुबे (गोड्डा) : सर, नियम 72(2) यह कहता है कि यह हाउस किसी बिल को पास करने के लिए या डिस्कशन करने के लिए कांपिटेंट है या नहीं ।

सर, यह बिल इस हाउस के द्वारा पास किया हुआ बिल है, जिसको सरकार रिपील करना चाहती है, तो इसमें कौन सा नियम 72(1) का वायलेशन हो रहा है?

HON. CHAIRPERSON: Please listen to me. Hon. Speaker, Sir, has waived the requirements of Direction 19A and 19B on a request made by the hon. Minister.

... (व्यवधान)

माननीय सभापति : प्रश्न यह है:

कि कतिपय अधिनियमितियों का निरसन करने और कतिपय अन्य अधिनियमितियों का संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए ।

प्रस्ताव स्वीकृत हुआ ।

SHRI ARJUN RAM MEGHWAL: Hon. Chairperson, Sir, I introduce the Bill.